

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 5/AM16
HELD ON 06.05.2015
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 5/87-NC-7/2015 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 06.05.2015 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Smt. Chander Kanta Pandey, FTDO
- 4) Shri Seikhomang Kipgen, Dy. DGFT

2. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-19	PARADISE POLYMERS LTD.	HQ F. No. 01/87/050/00196/AM14/DES-VII	Status: Deferred
NC No.:5/AM16 Dated: 06.05.2015	Adv. Lic. No. 0310744316 dated 06.08.2013	RLA F. No. 03/95/040/00370/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310744316 dated 06.08.2013

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

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Case No. A-20	BAYER MATERIALSCIENCE PVT. LTD.	HQ F. No. 01/87/050/00076/AM15/DES-VII	Status: Rejected
NC No.:5/AM16 Dated: 06.05.2015	Adv. Lic. No. 0310771923 dated 25.02.2014	RLA F. No. 03/94/040/00978/AM14	

Request: Inclusion of Import Item No. 3 – Triethyl Phosphate left out by NC against Advance Authorization No. 0310771923 dated 25.02.2014

Decision: D/o C&PC vide their OM No. 46011/23/2006-PC-II dated 20.04.2015 has stated that while recommending the norms vide their earlier OM of even number dated 22.09.2014, the import item No. 3 - "Triethyl Phosphate" was not recommended because as per CA Certificate furnished by the firm, the above import item was not consumed during the year 2013-14.

In view of above, the Committee decided to **reject** the request of firm for inclusion of Import Item No. 3 - Triethyl Phosphate.

Case No. A-21	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00018/AM15/DES-VII	Status: Deferred
NC No.:5/AM16 Dated: 06.05.2015	Adv. Lic. No. 0510384978 dated 25.04.2014	RLA F. No. 05/24/040/00489/AM14	

Request: Enhancement in the quantity of Import Items allowed by NC against Advance Authorization No. 0510384978 dated 25.04.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

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Case No. A-22	WACKER METROARK CHEMICALS PVT. LTD.	HQ F. No. 01/87/050/00330/AM09/DES-VII	Status: Deferred
NC No.:5/AM16 Dated: 06.05.2015	Adv. Lic. No. 0210115461 dated 29.07.2008	RLA F. No. 02/24/040/00092/AM09	

Request: Amendment in the description of Import Item No. 3 of Export Product No. 3 against Advance Authorization No. 0210115461 dated 29.07.2008

Decision: D/o C&PC vide their OM No. 46011/71/2004-PC-II dated 24.04.2015 has requested to furnish 4.7 application of subject Advance Authorization of firm for further necessary action.

In view of above, the Committee decided to call for 4.7 application of subject Advance Authorization from RLA, Kolkata and firm.

Deferred for four weeks.

Case No. A-23	GUJARAT CRAFT INDUSTRIES LTD.	HQ F. No. 01/87/050/00547/AM14/DES-VII	Status: Deferred
NC No.:5/AM16 Dated: 06.05.2015	Adv. Lic. No. 0810129718 dated 14.03.2014	RLA F. No. 08/24/040/00558/AM14	

Request: Allowing the same quantity for Import Items against Advance Authorization No. 0810129718 dated 14.03.2014 as given by NC against Advance Authorization No. 0810093728 dated 04.11.2010

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 05.02.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

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Case No. A-24	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00465/AM14/DES-VII	Status: Deferred
NC No.:5/AM16 Dated: 06.05.2015	Adv. Lic. No. 0510376612 dated 20.01.2014	RLA F. No. 05/24/040/00394/AM10	

Request: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0510376612 dated 20.01.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-25	EASTMAN RECLAMATIONS	HQ F. No. 01/87/050/00132/AM14/DES-VII	Status: Deferred
NC No.:5/AM16 Dated: 06.05.2015	Adv. Lic. No. 3010094325 dated 03.06.2013	RLA F. No. 30/24/040/00009/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094325 dated 03.06.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 10.02.2015. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-26	M/s KUSHAL KR. ROY CHOWDHURY (KAUSHIK PRINTING INK) (UNIT-II)	HQ F. No. 01/87/050/00112/AM14/DES-VII	Status: Deferred
NC No.:5/AM16 Dated: 06.05.2015	Adv. Lic. No. 0210190763 dated 17.06.2013	RLA F. No. 02/24/040/00034/AM14	

Request: Review of adhoc norms fixed against Advance Authorization No. 0210190763 dated 17.06.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 13.02.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

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ONLINE CASES

1	Case No.:1/10/87-ALC1/2014	Party Name:BLF POLYMERS PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00089/AM15/	RLA File :56/24/040/00030/AM14/	Lic.No/Date:5610003324 05.12.2013	Defer Date:06.05.2015
Decision: In response to D/L dated 27.10.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.02.2015. Comments awaited from D/o C&PC.				

2	Case No.:15/49/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00467/AM14/	RLA File :08/24/040/00439/AM14/	Lic.No/Date:0810127815 08.01.2014	Defer Date:20.05.2015
Decision: A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 11.11.2014 and 12.01.2015 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

3

Case No.:2/33/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/87- ALC1/2015 06.05.2015	Status: Approved
HQ File :01/87/050/00307/AM15/	RLA File :15/24/040/00013/AM14/	Lic.No/Date:1510021433 07.03.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 46/87-ALC1/2014 dated 11.02.2015 in Case No. 18/1//87-ALC1/2014, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polypropylene Compound (Containing 32 $\pm$ 1% Polypropylene and 68 $\pm$ 1% Calcium Carbonate)	1 kg	1. Polypropylene Granules	0.3288 kg
		2. Calcium Carbonate	0.6884 kg

RLA may take consequential action as per Policy / Procedures.

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4	Case No.:1/14/87-ALC1/2014	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:5/87-ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	Defer Date:27.05.2015
Decision: In response to D/L dated 23.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.				

5

Case No.:1/12/87-ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:5/87- ALC1/2015 06.05.2015	Status: Approved
HQ File :01/87/050/00093/AM15/	RLA File :02/24/040/00003/AM15/	Lic.No/Date:0210203005 07.05.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/45/2014-PC-II dated 20.04.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Modified Phenolic Resin	1 kg	1. Para Tertiary Butyl Phenol	0.925 kg
		2. Paraldehyde	0.450 kg

RLA may take consequential action as per Policy / Procedures.

6	Case No.:10/14/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	Defer Date:27.05.2015
Decision: In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.11.2014. Comments awaited from D/o C&PC.				

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7	Case No.:9/21/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:5/87-ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	Defer Date:27.05.2015
Decision: In response to D/L dated 29.09.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.11.2014. Comments awaited from D/o C&PC.				

8	Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:5/87-ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	Defer Date:27.05.2015
Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments awaited from D/o C&PC.				

9	Case No.:30/30/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:5/87-ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00252/AM15/	RLA File :07/24/040/00192/AM15/	Lic.No/Date:0710106569 27.08.2014	Defer Date:27.05.2015
Decision: A copy of application has been forwarded to D/o C&PC on 24.10.2014. Comments awaited from D/o C&PC.				

10	Case No.:20/32/87-ALC1/2014	Party Name:RISHI TECHTEX LTD	Meet No/Date:5/87-ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00296/AM15/	RLA File :03/95/040/00471/AM15/	Lic.No/Date:0310788796 05.09.2014	Defer Date:27.05.2015
Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.01.2015. Comments awaited from D/o C&PC.				

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11	Case No.:13/42/87-ALC1/2014	Party Name:SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:5/87- ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00354/AM15/	RLA File :24/24/040/00015/AM14/	Lic.No/Date:2410041595 30.09.2014	Defer Date:27.05.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

12	Case No.:3/43/87-ALC1/2014	Party Name:R.R.KABEL LIMITED,	Meet No/Date:5/87- ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00395/AM15/	RLA File :03/95/040/00808/AM14/	Lic.No/Date:0310789963 07.10.2014	Defer Date:06.05.2015
Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.				

13

Case No.:21/42/87-ALC1/2014	Party Name:GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date:5/87- ALC1/2015 06.05.2015	Status: Approved
HQ File :01/87/050/00362/AM15/	RLA File :02/24/040/00127/AM15/	Lic.No/Date:0210205069 16.10.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 46/87-ALC1/2014 dated 11.02.2015 in Case No. 5/36/87-ALC1/2014, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Compound (Containing 25 $\pm$ 1% Polypropylene and 75 $\pm$ 1% Calcium Carbonate)	1 kg	1. Polypropylene Granules	0.250 kg
		2. Calcium Carbonate	0.750 kg

RLA may take consequential action as per Policy / Procedures.

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14	Case No.:11/42/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/87-ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00352/AM15/	RLA File :15/24/040/00013/AM15/	Lic.No/Date:1510022030 17.10.2014	Defer Date:06.05.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

15

Case No.:22/42/87-ALC1/2014	Party Name:GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date:5/87- ALC1/2015 06.05.2015	Status: Approved
HQ File :01/87/050/00363/AM15/	RLA File :02/24/040/00142/AM15/	Lic.No/Date:0210205102 29.10.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 46/87-ALC1/2014 dated 11.02.2015 in Case No. 5/36/87-ALC1/2014, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Compound (Containing 25 $\pm$ 1% Polypropylene and 75 $\pm$ 1% Calcium Carbonate)	1 kg	1. Polypropylene Granules	0.250 kg
		2. Calcium Carbonate	0.750 kg

RLA may take consequential action as per Policy / Procedures.

16	Case No.:41/42/87-ALC1/2014	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:5/87-ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00382/AM15/	RLA File :04/24/040/00184/AM15/	Lic.No/Date:0410159660 31.10.2014	Defer Date:06.05.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

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17	Case No.:5/38/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:5/87- ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00340/AM15/	RLA File :34/24/040/00195/AM15/	Lic.No/Date:3410040654 05.11.2014	Defer Date:06.05.2015
Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.				

18	Case No.:39/42/87-ALC1/2014	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:5/87- ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00380/AM15/	RLA File :03/95/040/00630/AM15/	Lic.No/Date:0310790782 05.11.2014	Defer Date:06.05.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

19	Case No.:12/42/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/87- ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00353/AM15/	RLA File :15/24/040/00016/AM15/	Lic.No/Date:1510022034 13.11.2014	Defer Date:06.05.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

20	Case No.:7/42/87-ALC1/2014	Party Name:SHRINATH FLEXI PACK PVT LTD	Meet No/Date:5/87- ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00348/AM15/	RLA File :09/24/040/00084/AM15/	Lic.No/Date:0910061282 20.11.2014	Defer Date:06.05.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

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21

Case No.:25/42/87-ALC1/2014	Party Name:GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2015 06.05.2015	Status: Approved
HQ File :01/87/050/00366/AM15/	RLA File :02/24/040/00164/AM15/	Lic.No/Date:0210205229 25.11.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 46/87-ALC1/2014 dated 11.02.2015 in Case No. 5/36/87-ALC1/2014, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Compound (Containing 25 $\pm$ 1% Polypropylene and 75 $\pm$ 1% Calcium Carbonate)	1 kg	1. Polypropylene Granules	0.250 kg
		2. Calcium Carbonate	0.750 kg

RLA may take consequential action as per Policy / Procedures.

22	Case No.:1/5/87-ALC1/2015	Party Name:ALOK INDUSTRIES	Meet No/Date:5/87-ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00042/AM16/	RLA File :05/23/040/00503/AM15/	Lic.No/Date:0510393338 23.02.2015	Defer Date:03.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

23	Case No.:9/5/87-ALC1/2015	Party Name:METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:5/87-ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00050/AM16/	RLA File :32/24/040/00026/AM15/	Lic.No/Date:3210077472 05.03.2015	Defer Date:03.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

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24	Case No.:2/2/87-ALC1/2015	Party Name:PLAST TECH ENGINEERING	Meet No/Date:5/87-ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00487/AM15/	RLA File :04/24/040/00296/AM15/	Lic.No/Date:0410160274 11.03.2015	Defer Date:06.05.2015
Decision: A copy of application has been forwarded to D/o C&PC on 31.03.2015. Comments awaited from D/o C&PC.				

25

Case No.:3/5/87-ALC1/2015	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:5/87- ALC1/2015 06.05.2015	Status: Approved
HQ File :01/87/050/00044/AM16/	RLA File :08/24/040/00454/AM15/	Lic.No/Date:0810134814 16.03.2015	Defer Date:

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 17.04.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S 5060 (Resin Content 70 +/- 2%)	1 kg	1. Distilled Fatty Acid	0.3819 kg
		2. Phthalic Anhydride	0.2060 kg
		3. Pentaerythritol	0.0653 kg
		4. Glycerine	0.0984 kg
		4. Mineral Turpentine Oil / Low Aromatic White Spirits (LAWS)	0.309 kg

RLA may take consequential action as per Policy / Procedures.

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26	Case No.: 6/5/87-ALC1/2015	Party Name: FINOTEX FIBRECAST PVT. LTD.	Meet No/Date: 5/87- ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00047/AM16/	RLA File :31/83/040/00262/AM15/	Lic.No/Date:3110065351 25.03.2015	Defer Date:03.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

27	Case No.: 8/5/87-ALC1/2015	Party Name: KIMPLAS PIPING SYSTEMS LIMITED	Meet No/Date: 5/87- ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00049/AM16/	RLA File :31/83/040/00266/AM15/	Lic.No/Date:3110065354 25.03.2015	Defer Date:03.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

28	Case No.: 7/5/87-ALC1/2015	Party Name: DSM INDIA PVT. LTD	Meet No/Date: 5/87- ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00048/AM16/	RLA File :31/83/040/00264/AM15/	Lic.No/Date:3110065356 27.03.2015	Defer Date:03.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

29	Case No.: 2/5/87-ALC1/2015	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date: 5/87- ALC1/2015 06.05.2015	Status: Deferred
	HQ File :01/87/050/00043/AM16/	RLA File :07/24/040/00478/AM15/	Lic.No/Date:0710107959 31.03.2015	Defer Date:03.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

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Case No.: 4/5/87-ALC1/2015	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 5/87-ALC1/2015 06.05.2015	Status: Approved
HQ File :01/87/050/00045/AM16/	RLA File :08/24/040/00491/AM15/	Lic.No/Date: 0810134963 31.03.2015	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 17.04.2015, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S-5030 (Resin content 70 +/-2%)	1 kg	1. Distilled Fatty Acid	0.228 kg
		2. Phthalic Anhydride	0.31 kg
		3. Glycerine	0.226 kg
		4. Toluene	0.315 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.: 5/5/87-ALC1/2015	Party Name: DSM INDIA PVT. LTD	Meet No/Date: 5/87-ALC1/2015 06.05.2015	Status: Deferred
HQ File :01/87/050/00046/AM16/	RLA File :31/83/040/00252/AM15/	Lic.No/Date: 3110065372 31.03.2015	Defer Date:03.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.			

Meeting ended with thanks to Chair and all participants.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11